

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH : SMC-I : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No.6587/Del/2019  
Assessment Year: 2010-11

Himanshu Gupta,  
2116, D-2, Vasant Kunj,  
Delhi.

Vs ITO,  
Ward-62(4),  
New Delhi.

PAN : AJFPG8332D

(Appellant)

(Respondent)

Assessee by	:	Shri Varun Kumar Johri, CA
Revenue by	:	Shri Sanjiv Mahajan, Sr. DR
Date of Hearing	:	28.01.2021
Date of Pronouncement	:	28.01.2021

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 27<sup>th</sup> May, 2019 of the CIT(A)-20, New Delhi, relating to the assessment year 2010-11.

2. The Id. Counsel for the assessee filed an application seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and after obtaining Form No.3 has paid the taxes also. He accordingly submitted that the appeal filed by the assessee may be allowed to be withdrawn.

3. In absence of any objection from the side of the ld. DR, the request of the assessee seeking withdrawal of the appeal is allowed. The appeal filed by the assessee is accordingly dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 28<sup>th</sup> January, 2021..

Sd/-

(R.K. PANDA)  
ACCOUNTANT MEMBER

Dated: 28<sup>th</sup> January, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi